

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.2378
TO BE ANSWERED ON 6TH DECEMBER, 2016**

SHORTCOMINGS IN NATIONAL MEDICAL COMMISSION BILL

2378. SHRI T.G. VENKATESH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is planning to bring out National Medical Commission (NMC) in place of Indian Medical Council, if so, the details thereof;
- (b) whether Government has observed that there are some shortcomings in the proposed National Medical Commission Bill, if so, the details thereof;
- (c) whether Government has receive any representation regarding the noticed shortcomings and remedial measures for incorporation; if so, the details thereof; and
- (d) the steps being taken by Government to revise the NMC Bill?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a): A four member committee headed by Vice Chairman NITI Aayog was constituted to examine all options for reforms in MCI and suggest way forward. The Committee has framed a draft "National Medical Commission (NMC) Bill" which provides for constitution of NMC in place of MCI.

(b) to (d): The draft NMC Bill was placed on the official website of NITI Aayog on 09.08.2016 seeking comments of Public/ Experts. Various comments from public, experts, private medical Universities, advocacy groups, MCI and State Governments were received in this regard. After extensive deliberations, some suggestions have been incorporated by the Committee while submitting the final NMC Bill.